

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 18
173/241-242(PB)/2019

IN THE MATTER OF:

Emaar Holding II

.... Applicant/petitioners

v.

Emaar MGF Land Ltd. & Ors.

.... Respondent

Order under Section 241-242

Order delivered on 21.08.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner:

Mr. S.N. Mukherjee, Sr. Adv.

Mr. Sudhir Makkar, Sr. Adv. with Mr. Dheeraj Nair, Mr. Kumar Kislay, Mr. Angad Baxi, Advs.

For the Respondent:

Mr. Sajan Poovayya, Sr. Adv. with Mr. Kunal Sinha, Mr. Pratibhank Singh Kharola, Ms. Raksha Agarwal, Advs. for R-1

Dr. U.K. Chaudhary, Sr. Adv.

Mr. Abhinav Vasisht, Sr. Adv. with Ms. Manisha Chaudhary, Mr. Mansumyer Singh, Ms. Priya Singh, Advs. with Mr. Pratham Soni, CS for R-2, 3, 4 & 8

Mr. K. Datta, Mr. Kunal Mimani and Ms. Mehak, Advs. for R-9

ORDER

List this matter for hearing on **16.09.2020** and **17.09.2020**.

Sd/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)